

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI
* * *

- Date of Decision : 16.10.92

RA 315/92 in OA 1614/90

Shri A.K. Bhardwaj Vs. Union of India & Ors.

ORDER

This is a petition for review of the judgement dt. 15.7.1992. In the Original Application, the applicant has prayed that a direction be issued to the respondents to grant the medical leave due to him for the period from 8.3.1990 to 23.3.1990 and the Memo issued on 17.7.1990 and 26.7.1990 be quashed. This application was dismissed by the judgement under review.

I have gone through the grounds from para A to para J, but all these are argumentative and do not show that there is any error apparent on the face of the judgement or that any material fact has been omitted from consideration while coming to the conclusion in holding that the Original Application is devoid of merit.

As provided by Section 22(3)(f) of the Act, the Tribunal possesses the same powers of review as are vested in a Civil Court while trying a civil suit. As per the provisions of Order XLVII, Rule 1 of the Code of Civil Procedure, a decision/judgement/order can be reviewed :

- (i) if it suffers from an error apparent on the face of the record; or

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(ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgement was made, despite due diligence; or

(iii) for any other sufficient reason construed to mean "analogous reason".

The petitioner could not make any ground for review of the judgement. The Review Application is, therefore, dismissed as devoid of merit.

J. P. Sharma

(J.P. SHARMA)
MEMBER (J)

16.10.82